THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

	APPLICATION NO.:	
Applicant(s)	•	Respondent (s)
Advocate for Applicant (s)		Advocate for Respondent (

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

09.10.2007

CP 11/2007 (OA No.496/2006)

None present for applicant. Mr. V.S. Gurjar, Counsel for respondents.

Applicant has filed this Contempt Petition for the alleged violation of the order dated 22.02.2006 passed by this Tribunal in OA No. 496/2006.

The respondents have carried the matter to the Hon'ble High Court by filing DB Civil Writ Petition No. 1823/2007. Vide judgment dated 09.04.2007, the Hon'ble High Court has set aside the judgment passed by this Tribunal and has remitted back the case to this Tribunal for fresh hearing.

In view of this development, we are of the view that the present Contempt Petition does not survives, which is accordingly disposed of. Notices issued to the respondents are hereby discharged.

(J.P. SHUKLA) MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ

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